
(2021) 06 SEBI CK 0040

In the Securities Appellate Tribunal Mumbai

Case No : Miscellaneous Application No.517 Of 2021, Appeal No.378 Of 2021

Mahavirsingh N. Chauhan

APPELLANT

Vs

Securities And Exchange Board Of India

RESPONDENT

Date of Decision : 09-06-2021

Acts Referred:

Citation : (2021) 06 SEBI CK 0040

Hon'ble Judges : Tarun Agarwala, Presiding Officer; M. T. Joshi, J

Bench : Division Bench

Advocate : Prakash Shah, Rinku Valanju, Pratham Masurekar, Suraj Chaudhary, Chirag Bhavsar, Aalisha Shah

Judgement

1. There is a delay in the filing of the appeal. According to the appellant it is alleged that there is 57 days delay as they were served a show cause

notice on March 29, 2019 and February 15, 2021. Let a reply be filed by the respondent within 10 days. Rejoinder may be filed within two weeks

thereafter. The matter would be listed on June 28, 2021.

2. Parties are directed to take instructions from the Registrar 48 hours before the date fixed in order to find out as to whether the matter would be

taken up for hearing through video conference or through physical hearing.

3. The present matter was heard through video conference due to Covid-19 pandemic. At this stage it is not possible to sign a copy of this order nor a

certified copy of this order could be issued by the registry. In these circumstances, this order will be digitally signed by the Private Secretary on behalf

of the bench and all concerned parties are directed to act on the digitally signed copy of this order. Parties will act on production of a digitally signed

copy sent by fax and/or email.